

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
13	6.12.93	This case may be listed under the heading "To be Remitted" on 9.12.93. <i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (A)	Advocates for the application of the Resolutions have already been received the Judgment in OA-88/93 on 20.1.94, 21.1.94. <i>[Signature]</i> 20/1/94.
14	9.12.93	Call on 16.12.93 along with P.A. 88/93. <i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (A)	
15	16.12.93	Have Learned Counsel for both sides further arguments along with OA-88/93 Judgment signed. <i>[Signature]</i> Vice Chairman <i>[Signature]</i> Member (A)	
16	19.1.94	In her order dated 19.1.94 passed in OA 88/93. <i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (A)	